

CC No. 292/2019 (New CC No. 74/16 & 02/14)
RC No. 219 2012 E 0011
Branch: CBI/EOU-IV/EO-II, New Delhi
CBI Vs. Y. Harish Chandra Prasad & Ors.
U/s. 120-B IPC, 406 IPC, 409 IPC, 420 IPC,
U/s 120-B/409/420 IPC U/s 13(1)(c) & 13(1)(d) P.C. Act, 1988

17.09.2020.

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI along with IO Dy. SP. K.L. Moses.
Advocate Sh. Akshay Nagarajan on behalf of Ld. Special PP Sh. R.S. Cheema for CBI.
Ld. Counsels Sh. Sanjay Abbot, Sh. Yogesh Raavi, Ms. Maneka Khanna for A-1 Y. Harish Chandra Prasad.
A-2 P. Trivikrama Prasad in person.
Ld. Counsels Sh. Arshdeep Singh and Sh. Faraz Maqbool for A-2 P. Trivikrama Prasad.

AR Sh. Srikar Gopalrao for A-3 M/s BTPL is present.

Ld. Counsels Sh. P.K. Dubey and Sh. Anurag Andley for A-3 M/s BTPL.

Ld. Counsel Sh. Rahul Tyagi for A-4 H.C. Gupta, A-5 K.S. Kropha and A-6 K.C. Samria.

APPLICATION ON BEHALF OF COUNSEL FOR ACCUSED NO. 1 SEEKING CHANGE OF DATE OF HEARING, BEFORE THIS COURT.

Present application has been moved on behalf of accused no. 1 Y. Harish Chandra Prasad by his Counsel Ms. Maneka Khanna stating therein that Counsel Sh. Shri Singh will not be able to appear even via Cisco WebEx Platform today before this Court due to certain medical exigencies of his family. Accordingly, it is prayed that date of hearing in the present matter may kindly be changed.

Perused. Considered.

Today the matter is listed for recording of further cross-examination of PW 33 IO Dy. SP. K.L. Moses on behalf of A-1 Y. Harish Chandra Prasad. However, considering the prayer made on behalf of A-1 Y. Harish Chandra Prasad by his Counsel and also in view of the Office Orders issued from time to time mentioned above, the **present matter is adjourned to 25.11.2020 for PE/further cross-examination of PW 33 IO Dy. SP K.L. Moses.**

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
17.09.2020.**